
(2020) 07 SHI CK 0407

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1809 Of 2020

Jagdish Kalet & Others

APPELLANT

Vs

State Of H.P. & Others

RESPONDENT

Date of Decision : 02-07-2020

Acts Referred:

Citation : (2020) 07 SHI CK 0407

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Dinesh K. Thakur, Ashok Sharma

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioners, who are aggrieved by diversion of water pipe line from Jhalnala to Mugiyadi, however, the scheme was meant from Reushti Nala to Mugiyadi as find mentioned in Annexure-A column No.4, has come up before this Court seeking restoration to the previous allotment i.e. Reushti Nala to Mugiyadi.

2. The nature of order, we propose to pass, would not require any detailed reply from the respondent.

3. Consequently, the writ petition is disposed of with a direction to Deputy Commissioner, Shimla to decide the letter and representation addressed by villagers of Village Bawat, Masrah, Mushadi, Dehran-Majhgaon, dated 18.4.2020, Annexure P-3 within four weeks from today. It is made clear that in case the petitioners are still aggrieved with the outcome of the representation, they are at liberty to approach this Court again for redressal thereof. Pending application(s), if any, are closed.

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